

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2019

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.6.2016 executed between RattanIndia Solar 2 Private Limited and Solar Energy Corporation of India Limited for seeking approval of Change in Law events due to enactment of the GST Laws.

Date of Hearing : 20.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Rattan India Solar 2 Private Limited (RS2PL)

Respondents : Solar Energy Corporation of India Ltd. (SECI) and Anr.

Parties present : Shri Vishrov Mukerjee, Advocate, RS2PL
Shri Ameya Vikram Mishra, Advocate, RS2PL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Abhishek Goel, RS2PL
Shri Rajeev Doharey, RS2PL
Shri Damodar Prabhu, RS2PL
Shri Manoj Mathur, SECI
Shri Ajay K Sinha, SECI
Shri Udaypavan Kumar Kruthiventi, SECI
Shri Abhinav Kumar, SECI

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner and the learned senior counsel for the Respondent, SECI advanced extensive arguments in support of their contentions by relying upon the provisions of the Power Purchase Agreement and orders of the Commission and reiterated the submissions made in their respective pleadings.



3. After hearing the learned counsels for the parties, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**